

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 210
(IB)-220(ND)2020
IA/5277/2020

IN THE MATTER OF:

MN Ventures Private Limited

... **Applicant/Petitioner**

Versus

M/s. HFCL Satellite Communications ...
Limited Umesh Gupta.

Respondent

Under Section: 7 of IBC Code,2016

Order delivered on 17.02.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: - Mr. Abhishek Anand, Adv & Mr. Rahul Adlakha, Adv for Applicant (RP), Mr. Aditya Dewan and Mr. Siddharth Chechani, Advocates for Respondent

ORDER

IA/5277/2020: Ld. Counsel appearing for the RP submitted that he has filed the Additional documents on 09.02.2021 after serving the advance copy to the Respondent. Whereas, the Respondent's Counsel submitted that he has not received the copy of the additional Affidavit/ document.

In the course of writing of this Order, Ld. Counsel for the RP informed that he has just now sent the document on the E-mail ID of the Respondent's Counsel and same is also corroborated by Respondent's Counsel.

Ld. Counsel for the Respondent is directed to file the reply if any, within three days from today.

List the matter on 17.03.2021.

- Sol -

(L.N. GUPTA)
MEMBER (T)

- Sol -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)